



IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 28TH DAY OF JANUARY, 2026

BEFORE

THE HON'BLE MR. JUSTICE M.G.S. KAMAL

WRIT PETITION NO. 9272 OF 2021 (GM-RES)

C/W

WRIT PETITION NO. 22582 OF 2018 (GM-RES)

WRIT PETITION NO. 28460 OF 2019 (GM-RES)

IN WP No. 9272/2021

BETWEEN:

M/S. SAI SRAVANTHI INFRA PROJECTS PVT. LTD.,
A PRIVATE LIMITED COMPANY,
HAVING OFFICE AT S.V. SQUARE,
5TH FLOOR, NO.8-2-293/82/A/796-B,
ROAD NO.36, JUBILEE HILLS,
HYDERABAD - 500 033.

AND ALSO HAVING SITE ADDRESS
SEEGEHALLI VILLAGE,
BIDARAHALLI HOBLI,
BENGALURU EAST TALUK,
BENGALURU - 560 067
REPRESENTED BY ITS AUTHORIZED SIGNATORY,
SRI. P.V. RAGHAVA RAO.

...PETITIONER

(BY SRI. RAJU S, ADVOCATE)





NC: 2026:KHC:4833
WP No. 9272 of 2021
C/W WP No. 22582 of 2018
WP No. 28460 of 2019

AND:

1. STATE OF KARNATAKA
REPRESENTED BY ITS SECRETARY,
HOME DEPARTMENT,
(POLICE SUPPORTED SERVICES AND
CO-OPERATION), VIDHANA SOUDHA,
DR. AMBEDKAR VEEDHI,
BENGALURU - 560 001.

2. THE DIRECTOR GENERAL OF POLICE
AND OFFICE OF THE DIRECTOR GENERAL
OF FIRE FORCE AND EMERGENCY SERVICES,
NO.1, ANNASWAMY MUDALIAR ROAD,
BENGALURU - 560 041.

...RESPONDENTS

(BY SMT. B.P. RADHA, AGA)

THIS W.P. IS FILED UNDER ARTICLE 226 OF THE
CONSTITUTION OF INDIA PRAYING TO QUASH THE
GOVERNMENT ORDER DTD 27.10.2017 ISSUED BY THE R-1
VIDE ANNX-E AND THE GOVERNMENT ORDER DTD 13.09.2019
ISSUED BY THE R-1 VIDE ANNX-F AND ETC.,

IN WP NO. 22582/2018

BETWEEN:

1. MRS B V JAYALAKSHMI
AGED 62 YEARS
D/O LATE P.N. VENKATARAMANASWAMY
R/AT NO 127/11, BULL TEMPLE ROAD,
K.G. NAGAR, BANGALORE - 560 019.



2. B.N. CHETHAN
AGED 32 YEARS
S/O B.V. NANJUNDAPPA
R/AT NO 67/1-11, 7TH CROSS,
SUBRAMANYAPURA MAIN ROAD,
KADRENAHALLI, BSK 2ND STAGE,
BANGALORE - 560 070.
3. B.N. MADHURYA
AGED 28 YEARS
D/O LATE B.V. NANJUNDAPPA
R/AT NO. 1075/2, 8TH CROSS,
ST. THOMAS TOWN,
LINGARAJAPURAM,
KACHARAKANAHALLI,
BANGALORE - 560 084.
4. SMT. SHANTHA
AGED 51 YEARS
W/O LATE B.V. JAYANTH
R/AT NO. 457, ITI LAYOUT,
OPPOSITE TO GOPALAN ARCADE
MYSORE ROAD,
5. B.J. KIRAN
AGED 30 YEARS
S/O LATE B.V. JAYANTH
R/AT NO. 457, ITI LAYOUT,
OPPOSITE TO GOPALAN ARCADE
MYSORE ROAD, BANGALORE - 560 039
6. B. JAYAMMA
AGED 49 YEARS
W/O B.V. SOMASHEKAR
R/AT NO. 18, 1ST MAIN ROAD
BHEL LAYOUT, KENCHAHALLI,
R.R. NAGAR BANGALORE - 560 098.



NC: 2026:KHC:4833
WP No. 9272 of 2021
C/W WP No. 22582 of 2018
WP No. 28460 of 2019

7. B.S. PUNEETH
AGED 27 YEARS
S/O LATE B.V. SOMASHEKAR
R/AT NO. 18, 1ST MAIN ROAD,
BHEL LAYOUT, KENCHENAHALLI,
R.R. NAGAR, BANGALORE - 560 098.

8. B.S. NAVYASHREE
AGED 20 YEARS
D/O LATE B.V. SOMASHEKAR
R/AT NO. 18, 1ST MAIN ROAD,
BHEL LAYOUT, KENCHENAHALLI,
R.R. NAGAR, BANGALORE - 560 098

9. B.V. PREMA KUMARI
AGED 52 YEARS
D/O LATE P.N. VENKATARAMANASWAMY
R/AT NO. 426, RAJARAJESHWARI NILAYA
5TH MAIN, 5TH CROSS,
KENGARI SATELLITE TOWN
BENGALURU - 560 060

ALL THE PETITIONERS ARE
REPRESENTED BY THEIR GENERAL POWER OF
ATTORNEY HOLDER M/S M.N. LANDMARK
A REGISTERED PARTNERSHIP FIRMM
HAVING ITS REGISTERED OFFICE,
NO. 11, A.S. COMPLEX, 8TH MAIN,
BASAVESHWARANAGAR
BANGALORE - 560 079
BY ITS MANAGING DIRECTOR
SRI. G. RAGHU.

...PETITIONERS

(BY SRI. VIVEKANANDA T.P, ADVOCATE)

AND:



NC: 2026:KHC:4833
WP No. 9272 of 2021
C/W WP No. 22582 of 2018
WP No. 28460 of 2019

1. STATE OF KARNATAKA
REPRESENTED BY ITS SECRETARY
HOME DEPARTMENT,
VIDHANA SOUDHA,
DR. AMBEDKAR VEEDHI,
BANGALORE - 560 001.
2. THE DIRECTOR GENERAL OF POLICE
AND OFFICE OF THE DIRECTOR GENERAL OF
FIRE FORCE AND EMERGENCY SERVICES
NO. 1, ANNASWAMY MUDALIAR ROAD,
BANGALORE - 560 041

...RESPONDENTS

(BY SMT. B.P. RADHA, AGA)

THIS WP IS FILED UNDER ARTICLE 226 OF THE
CONSTITUTION OF INDIA PRAYING TO-QUASH THE
GOVERNMENT ORDER DATED 27.10.2017 ISSUED BY THE
FIRST RESPONDENT AT ANNEXURE-D AND ETC.,

IN WP NO. 28460/2019

BETWEEN:

M/S SUMADHURA CAPITOL TOWERS PVT. LTD.,
NO.14&158, PATTANDURA AGARAHARA VILLAGE
K.R. PURAM HOBLI,
BANGALORE EAST TALUK,
BANGALORE - 560 066
REPRESENTED BY ITS AUTHORISED SIGNATORY
SRI. K. BHARAT KUMAR
AGED 40 YEARS
S/O LATE K. BHASKAR

...PETITIONER

(BY SRI. VIVEKANANDA T.P, ADVOCATE)



NC: 2026:KHC:4833
WP No. 9272 of 2021
C/W WP No. 22582 of 2018
WP No. 28460 of 2019

AND:

1. STATE OF KARNATAKA
REPRESENTED BY ITS SECRETARY,
HOME DEPARTMENT,
VIDHANA SOUDHA,
DR. AMBEDKAR VEEDHI,
BANGALORE - 560 001.

2. THE DIRECTOR GENERAL OF POLICE
AND OFFICE OF THE DIRECTOR GENERAL OF
FIRE FORCE AND EMERGENCY SERVICES,
NO.1, ANNASWAMY MUDALIAR ROAD,
BANGALORE - 560 041.

...RESPONDENTS

(BY SMT. B.P. RADHA, AGA)

THIS W.P. IS FILED UNDER ARTICLE 226 OF THE
CONSTITUTION OF INDIA PRAYING TO QUASH THE
GOVERNMENT ORDER DATED 27.10.2017 ISSUED BY THE
R-1 AT ANNEX-C AND ETC.,

THESE PETITIONS, COMING ON FOR ORDERS, THIS DAY,
ORDER WAS MADE THEREIN AS UNDER:

CORAM: HON'BLE MR. JUSTICE M.G.S. KAMAL



NC: 2026:KHC:4833
WP No. 9272 of 2021
C/W WP No. 22582 of 2018
WP No. 28460 of 2019

ORAL ORDER

1. Dispute raised in these petitions are with regard to the demand raised by 2nd respondent, Fire Force and Emergency Services calling upon the petitioners for payment of fee for issuance of 'No objection certificate', which is required for the purpose of grant of development building plan.

2. The learned counsel for the petitioners referring to the order dated 24.09.2019 passed by the Co-ordinate Bench of this Court in WP No.31197/2018 and other connected matters wherein the Co-ordinate Bench of this Court, taking note of the modified Government Order dated 13.09.2019 and also the submission made by the learned counsel therein while quashing the Government Order dated 27.10.2017, has reserved the liberty to the respondent therein to issue a fresh demand in terms of the modified Government Order dated 13.09.2019. The Co-ordinate Bench had also observed that, if in the event petitioners therein had paid any excess amount the same shall be refunded to them or adjusted towards a fresh demand to be made. The learned counsel for petitioners also referred to another order of Co-ordinate Bench of this Court



NC: 2026:KHC:4833
WP No. 9272 of 2021
C/W WP No. 22582 of 2018
WP No. 28460 of 2019

dated 28.08.2024 passed in W.P. No.41423/2019 and connected matters wherein following the earlier order dated 24.09.2019, the petitions were disposed off on similar line. Thus the learned counsel for petitioners submits that the present petition raising similar issue may also be disposed off with a similar direction to the respondents to raise a fresh demand in terms of modified Government Order dated 13.09.2019 with further direction to the respondents to adjust the amount already paid and if found in excess, to the demand made to be refunded. The submission is taken on record.

3. In response though the counsel for learned AGA do not dispute the orders passed by this Court, however, submits that the petitioners in these petitions have also sought for quashing of the Government Order dated 13.09.2019. She further submits that subsequent, thereof another Government Order dated 15.07.2024 has been issued wherein the amount has been further enhanced by 10% compared to 2017 and 2019 Government orders.

4. Be that as it is, since the petitioners had made applications in terms of 2017 Government Order, and in the



NC: 2026:KHC:4833
WP No. 9272 of 2021
C/W WP No. 22582 of 2018
WP No. 28460 of 2019

light of the said application being pending consideration and the subsequent modified order having come into effect on 13.09.2019, the respondent - State shall consider the application with reference to the said modified Government Order that is, from the date of pendency of the applications and not the subsequent Government Order dated 15.07.2024.

5. In view of the orders dated 24.09.2019, passed in W.P.No.31197/2019 and connected matters quashing the Government order dated 27.10.2017 as well as the order dated 28.08.2024 passed in W.P.Nos.41423/2019 and connected matters, the writ petitions are **partly allowed** with the following directions:

ORDER

(i). Impugned demand notes dated 12.05.2021 as per Annexure-G in W.P.No.9272/2021, 02.03.2018 as per Annexure-E in W.P.No.22582/2018, 28.06.2019 as per Annexure-D in W.P.No.28460/2019 issued by respondent-Director General of Police and Office of Director General of



NC: 2026:KHC:4833
WP No. 9272 of 2021
C/W WP No. 22582 of 2018
WP No. 28460 of 2019

Fire Force and Emergency Services are hereby quashed.

(ii) Respondents are directed to consider the applications of the petitioners in terms of the Government order dated 13.09.2019.

Sd/-
(M.G.S. KAMAL)
JUDGE

LL
List No.: 1 Sl No.: 1